

in a position at present to indicate any deadline, but I hope, after some time, they will be able to indicate this to us. As the hon. Member might know, they have already submitted a report on finance, accounts and audit and that is under the consideration of the Government.

SHRI D. C. SHARMA : The Planning Commission has been described as the fifth wheel of the coach of the Government of India. There is no doubt about this. There is a lot of duplication of work going on in the Planning Commission and the Ministries of the Government of India. They have their own panels on education, administration and other things. May I know if one of the recommendations given by the Administrative Reforms Commission was about curtailing the expenditure on the Planning Commission by at least 80%, and if so, is the Government prepared to reduce the size of the secretariat of the Planning Commission ?

SHRI VIDYA CHARAN SHUKLA : The House might remember that on this very subject the hon. Prime Minister made a detailed statement and most of the recommendations given by the Administrative Reforms Commission have been accepted and some expenditure has been reduced; I do not know to what extent, but the working of the Planning Commission has been streamlined after implementing the recommendations of the Commission.

SHRI D. N. PATODIA : The difficulty is that the matter that should have been replied to by the Planning Minister is being replied to by the Home Ministry. After the final report of the ARC was submitted on a particular subject, the matter should have been dealt with by the Planning Minister. However, let me put a question and I hope, they will be able to reply.

There were two basic observations made by the ARC while submitting its final report : one is that one of the basic functions of the Planning Commission should be to provide basic guidelines and to provide alternative proposals; and the second is that the Commission, in its functioning during the last 15 years, has not been able to establish any direct consultations on a regular basis with the private sector, resulting in various gaps in the planning process. To

what extent is the Government prepared to take into account these two observations without waiting for the final implementation of the total recommendations ?

SHRI VIDYA CHARAN SHUKLA : The position of the Government in this respect was made amply clear by the hon. Prime Minister, and the Government's view has not changed.

SHRI D. N. PATODIA : The Planning Minister is not here. That is the difficulty. This should have been put to the Planning Minister. (Interruption).

SHRI VIDYA CHARAN SHUKLA : The interim report on the Planning Commission was considered by the Government and after consideration, certain decisions were taken and those decisions were placed before the House in the statement that the Prime Minister made here, and as I have already said, we have not changed our views on that.

श्री रवि राय : अध्यक्ष महोदय, किसी भी प्रश्न का संतोषजनक उत्तर नहीं दिया गया है।

SHRI S. S. KOTHARI : What steps are being considered by the Government to ensure that the Planning Commission gives more attention to evaluation of the implementation of projects ?

SHRI VIDYA CHARAN SHUKLA : These questions will have to be answered by the Minister of Planning. I am only concerned with the implementation of the administrative side of the whole question, and we have taken action regarding that.

LAW AND ORDER SITUATION ARISING OUT OF LANGUAGE ISSUE

364. **SHRI MANIBHAI J. PATEL :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have taken note of the law and order situation arising out of the language issues in different parts of the country; and

(b) if so, the steps proposed to be taken in the matter ?

THE MINISTER OF HOME AFFAIRS
(SHRI Y. B. CHAVAN) : (a) Yes Sir.

(b) The concerned State Governments are taking appropriate action to deal with the law and order situation. The Central Government are keeping in touch with them.

श्री मणोभाई जे० पटेल : मैं यह जानना चाहता हूँ कि अभी तक देश में इस विषय को लेकर कितने उपद्रव हुए हैं और उन में जानी और माली नुकसान कितना हुआ है—टोटल लास आफ लाइफ एंड प्रापर्टी कितना हुआ है। मैं यह भी जानना चाहता हूँ कि कुछ स्थानों पर जो राष्ट्रीय ध्वज का निरादर किया गया है, उसके सिलसिले में सरकार ने क्या सख्त कदम उठाए हैं।

SHRI Y. B. CHAVAN : As regards the damage to life and property, there is quite a lot of it involved, but I have not got any information about the details of that. If the hon. Member puts me specific questions about it, I shall give him the information.

श्री मणोभाई जे० पटेल : अध्यक्ष महोदय, मैं निवेदन करना चाहता हूँ कि पिछले कुछ सालों में भाषा के प्रश्न को लेकर काफी उपद्रव हुए हैं, जिन के कारण बहुत से राज्यों में लाइफ और प्रापर्टी का नुकसान हुआ है। आखिर सरकार ने कोई एस्टीमेट लगाया होगा कि इन उपद्रवों में इतने लोगों की जानें गईं और प्रापर्टी का इतना नुकसान हुआ। मंत्री महोदय यह भी बतायें कि राष्ट्रीय ध्वज का जो निरादर किया गया है, उसके सम्बन्ध में सरकार ने कौन से सख्त कदम उठाए हैं।

SHRI Y. B. CHAVAN : I have already answered the first part of the question and stated that at the present moment. I have not got any detailed information. If the hon. Member gives me a little time and asks some specific questions, I shall give him the information.

As regards the latter part of the question, certainly it did happen in some

places that the national flag was insulted and burnt down, particularly in the south and in the east. About what happened in the east, I have made a very long and detailed statement in the House. About the south, some students were misled by the linguistic trouble...

SHRI SURENDRANATH DWIVEDY : Why should he bracket the entire south and east? Why should he not name the States? It is not the entire south or the entire east. Let him name the States.

SHRI Y. B. CHAVAN : Why should he not wait till I complete my answer?

SHRI SURENDRANATH DWIVEDY : Why should he say only south and east?

SHRI Y. B. CHAVAN : I wish the hon. Member had been patient enough to listen to me.

SHRI NATH PAI : Let not the hon. Minister be impatient.

SHRI Y. B. CHAVAN : I am not impatient. I know that Shri Nath Pai is getting impatient.

I was saying that a very small section in the south was involved in this. Probably the hon. Member had only heard the word 'south'.

SHRI SURENDRANATH DWIVEDY : He only said 'south'.

SHRI Y. B. CHAVAN : It was a very small section of students in the south particularly who were misled by the linguistic controversy.

SHRI RANGA : What? Only a small section?

AN HON. MEMBER : He is referring to the burning of the national flag.

SHRI Y. B. CHAVAN : Even the Madras Government have disapproved of what they have done and they are taking action against it.

SHRI S. KANDAPPAN : It is very painful that the Central Government because of its slow process of solving this vital issue is creating conditions in which the State Governments are finding it very difficult to function. They are almost making it impossible for them to maintain law

and order in the States. It is not their own creation; it is the creation of the Central Government which led to this kind of agitation, particularly in my State Tamil Nad.

Recently we read in the papers that the President of the AICC has stated that before the next academic year commences the language issue would be satisfactorily settled. Is the Home Minister able to confirm that view?

SHRI Y. B. CHAVAN : I do not wish to join him in this exercise of putting the blame on the Centre and not taking any responsibility in this. It is the responsibility of the State and Central Governments to find solutions to complicated situations and complicated problems. In the matter of language, we have discussed this matter threadbare in this house. You know the difficulties of it.

SHRI RANGA : You helped to make it a mess.

SHRI Y. B. CHAVAN : That is his opinion. If I accepted his view, possibly there would be a worse mess in this country.

SHRI RANGA : No, no.

SHRI Y. B. CHAVAN : It is the way one looks at the problem. So I do not want to join in that controversy.

MR. SPEAKER : He may answer the question asked.

SHRI Y. B. CHAVAN : He said that the Central Government are responsible. I said that is not so. Of course, there is one part of the question that remains to be looked into. Let me make the position clear, that in regard to recruitment to Central services, the Resolution we have passed has created a feeling of inequality. There is an element of inequality. It is accepted. Our approach in this matter is that we are willing to discuss with different leaders of political parties and of the public this matter to arrive at some sort of agreed solution.

SHRI S. KANDAPPAN : What is his reaction to Shri Nijalingappa's statement?

SHRI Y. B. CHAVAN : I cannot take the responsibility for anybody's statement.

SHRI S. KANDAPPAN : He is the President of his organisation.

SHRI Y. B. CHAVAN : When he asks me to explain the statement of another person, I might put a counter question to him to explain the statement of other people on his side. Let us not get into that. Let us be co-operative and understand each other.

SHRI JYOTIRMOY BASU : Let us know how any lives were lost. Has he figures?

SHRI Y. B. CHAVAN : No.

SHRI K. NARAYANA RAO : In view of the fact that this issue arose because of the Bill and Resolution passed by the House, whether the Central Government are responsible or not is beside the point. But the fact remains that it is a sequel to certain Central measures which were taken here. I feel that the hon. Minister is not well-posted with reference to the situation in the south. It is not correct to say that only a small section of people in the south are agitated over this issue. Even in my State, in Visakhapatnam itself...

MR. SPEAKER : He is giving information. Question Hour is meant for seeking information.

SHRI K. NARAYANA RAO : For a full month all colleges and universities were closed.

MR. SPEAKER : That is known to the Home Minister.

SHRI K. NARAYANA RAO : Now that the Act and the Resolution have been falsified in the north and south—not only in the south, but in the north also...

AN HON. MEMBER : East also.

SHRI K. NARAYANA RAO : ...are Government considering reverting to *status quo ante* so that at least for some time we keep the Act and Resolution in abeyance and seek a settlement by discussion?

SHRI Y. B. CHAVAN : I personally feel sometimes that on this language question there are 400 million views. But the

hon. Member appears to have misunderstood what I said. When I referred to a "small section", it was in reply to a question about the burning of the national flag. Is it his case that the whole of the student community was involved in this? —No. So he may better understand what is said and then put question.

I know on the language problem itself, a large number of students are exercised. I do not want to underestimate it. Let us understand the position in this particular matter.

कंवर लाल गुप्त : अध्यक्ष जी, यह नैवेज के ऊपर जो दंगे फसाद हुए हैं वह साउथ और नार्थ सब जगह हुए हैं और ला एंड आर्डर की जिम्मेदारी सब की है तो मैं मंत्री महोदय से यह पूछना चाहता हूँ कि इस प्रकार के एलीगेशन कई स्टेट गवर्नमेंट्स के बारे में भी आये हैं कि उन्होंने यह दंगे करवाये हैं, कई जगह यह एलीगेशन आये हैं कि जितना एडिकेट ऐक्शन लेना चाहिए वह नहीं लिया और कई जगह इस प्रकार का भी समाचार आया है कि वहाँ जितना उन्हें इस को दबाना चाहिए था वह नहीं दबाया तो क्या इस प्रकार की आप के पास कोई सूचना आई है कि किसी स्टेट गवर्नमेंट की उस में जिम्मेदारी है कि उसने एडिकेट स्टेप नहीं उठाया या आपका इस प्रकार का इम्प्रेशन है और क्या जनरल ला एंड आर्डर सिचुएशन के बारे में राज्य सरकारों को कोई विशेष सूचना या ऐसी कोई चीज आप ने भेजी है जिस पर वह कुछ कर पायें, ऐसा कुछ आप ने भेजा है ?

SHRI Y. B. CHAVAN : First of all. I must say that I cannot agree with him when he says that some State Governments themselves have encouraged or organised this type of trouble. It is not correct. Let me make that point clear. In handling this matter, sometimes they have their own assessment of the situation, their own methods of approach, as it happened in Delhi for example, how the Delhi Administration dealt with the problem of removal of English nameplates.

The hon. member knows the difficulties of the administration. Is it necessary for me to explain them to him? Therefore, possibly there may be other difficulties in other States also. We have to understand it. At the same time, I must make it clear that where law and order is concerned, it is the basic responsibility of the State Government to maintain law and order. To see that violence does not take place, that the citizen is completely protected and allowed to lead his normal life. If they do not do that, certainly they are taking a grave risk in this matter. On this point certainly we are in touch with the State Governments.

SHRI KANWAR LAL GUPTA : Have you issued any instructions or directions?

MR. SPEAKER : He has said, "we are in touch".

SHRI KANWAR LAL GUPTA : Have they issued any specific instructions?

MR. SPEAKER : He says, "we are in touch". That is enough.

SHRI KANWAR LAL GUPTA : It is a vague reply.

SHRIMATI SUSHILA ROHATGI : Apart from the reasons which may have led to the language controversy, and apart from the States where this trouble may have raged, the student community was exploited and misled. So, may I ask the hon. Minister, since there is a general ferment in the student community, whether the Government think it advisable to call a national conference of students from the various States, where the students are taken into confidence and they are told that in future, whatever the nature of the controversy may be, they must be prepared to face and shoulder the national responsibility in the interests of national integration, and they are made to realise their responsibilities? Is the Government prepared to concede that there shall be a national conference of students where they are made to realise...

MR. SPEAKER : You have said that, you are repeating it. I think he has understood it.

SHRI Y. B. CHAVAN : There is no proposal of calling any conference of the students.

SHRI PILOO MODY : It is indeed very regrettable that...

SHRI HEM BARUA : How is it you are deliberately avoiding us? You are only calling the Swatantra and Jana Sangh because they supported you.

MR. SPEAKER : Before I call you a second or third time, should not the other people get at least one chance, members like Mr. Mody. After all, they must get a chance, and then only you can have any chance of a second question. Therefore, you cannot have the privilege of a second or third question before they get one.

SHRI HEM BARUA : Mr. Nath Pai should have been called.

MR. SPEAKER : He came half an hour late.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, अभी श्री हेम बरुआ ने कहा कि आप जनसंघ और स्वतंत्र को इसलिए समय दे रहे हैं कि कल हम ने आप का समर्थन किया था, यह क्या उचित है ?

SOME HON. MEMBERS rose—

MR. SPEAKER : Will you all sit down, including Mr. Shastri? I am following one thing. I did give Mr. Fernandes a chance. You had a question. Before I give you a chance to put a second question, have I given a second chance to any one else. Please see the record later on; after you go out you can call for the record and see if anybody had put a second question today. If anybody has put a second question, I am sure Mr. Hem Barua's remark is all right. Now, he has mentioned that Mr. Nath Pai has not put a second question. Mr. Nath Pai will himself corroborate me that he came at 11.30, while others have been here from 11. They are getting a chance. Should I ignore them though they came at 11, and give a chance to Mr. Nath Pai who came at 11.30? It is an uncharitable remark. I am not responsible for it. After all, these unfair remarks are going to wound somebody, but not going to help.

SHRI PILOO MODY : It is indeed regrettable that we cannot desist from dis-

cussing the language problem all the time. However, my hon. friend here. Mr. Kandappen, has asked a very reasonable question from the Home Minister to which I should also like to have a reply. Apparently the Congress President, accidentally or otherwise, has made a very favourable and sensible remark on the language problem and we should like to know whether the Central Government through the present Home Minister endorses the view that the Congress President has expressed.

SHRI Y. B. CHAVAN : What exactly is the view of the Congress President which you refer to? Will you please repeat that?

SHRI PILOO MODY : I did not know that I would be called upon to answer questions; otherwise I would have come prepared.

SHRI KARTIK ORAON : Experience has shown that the law and order situation is likely to be affected adversely in connection with any issue, such as, the language issue or the issue of reorganisation of States or differences between the west and east or between the north and the south; it is very difficult to assess the law and order situation with regard to the particular issue. I should like to know from the Government whether they propose to bring about any legislation to restrain the right to damage public property and threaten the normal life of the citizens?

SHRI Y. B. CHAVAN : The damage to public property is something which is absolutely uncalled for. Whatever may be the issues, what has the public property to do with those issues? I find that the Railways are the worst sufferers in this matter. We have invited the attention of the State Governments pointedly to their responsibilities to give proper protection.

MR. SPEAKER : Shri Samar Guha... (Interruptions).

SHRI SAMAR GUHA : According to our Constitution, international numerals should be used in the number plates of cars. Is it a fact that some of the Ministers of the Central Government have changed the numbers in their car plates from international numerals to Hindi numerals and, if so, whether it has created

some trouble in the movement of traffic in Delhi ?

SHRI Y. B. CHAVAN : It has happened in some cases nothing more than that.

SHRI THIRUMALA RAO : Instead of confining themselves strictly to the letter of the question, may I know if the Government are considering why all this unrest has arisen on account of the policy of the recent resolutions, and may I ask if there is any proposal with the Government now to give earnest and immediate consideration to this question and allay the fears of the whole country and chalk out a policy that is acceptable to the whole country ?

SHRI Y. B. CHAVAN : I have explained it, and I will repeat it again for the information of the hon. Member. I am afraid, either I was not very clear or he was not attentive. I said that there is a feeling in the country that for the purposes of recruitment to the services—that part of the resolution has given a feeling—there is inequality of burden among the recruits,—

SHRI S. KANDAPPAN : It is not that simple; it is more complicated.

SHRI Y. B. CHAVAN : I am explaining my position; I am not explaining your position.

SHRI S. KANDAPPAN : It is complicated.

SHRI Y. B. CHAVAN : It may be so. But this is my position. You may or may not agree. I say I have explained the position : that there is inequality of burden, an element of unequal burden, and that will have to be considered; but even for that, we have to discuss with other people and bring about some sort of agreed solution to that. This is our approach.

श्री शिक्करे : मैं मंत्री महोदय से जानना चाहता हूँ कि तामिलनाड में जो हन्दी विरोधी आन्दोलन चल रहा है तथा जिसके परिणाम स्वरूप स्वतन्त्र तामिलनाड की मांग आगे आई है तथा तामिलनाड में कानून और व्यवस्था की स्थिति बहुत बिगड़ गई है, क्या इस के पीछे अमरीकन या ब्रिटिश साम्राज्यवादियों की ऐजेंसी का हाथ है ?

अगर है, तो उन पर प्रतिबन्ध लगाने के बारे में क्या कदम उठाये गये हैं ?

SHRI Y. B. CHAVAN : Let us put this whole question in its proper perspective. There is a small group of students who are talking in terms of separateness, the liberation of Tamilnad, etc. But let us not forget the background of the linguistic controversy which is prevailing in that part of the country. Therefore, let us not take rather a very exaggerated view of this matter. I personally do not think that any foreign power is involved in it.

SEVERAL HON. MEMBERS *rose*—

MR. SPEAKER : Not so many. I would very much like to call the next question if the House permits me and if you think that you have had enough supplementaries on this question.

SHRI JYOTIRMOY BASU : What you are doing at the moment if you ask me—you are not doing the right thing.

SHRI MANUBHAI PATEL : How can he pass such a remark. Sir ?

MR. SPEAKER : It does not matter.

SHRI G. S. REDDI : Is there not any specific law preventing vandalism in the shape of destruction of public property ?

SHRI Y. B. CHAVAN : Destruction of public property in itself is certainly an offence. There is no doubt about that. It is a question of taking proper action about it.

श्री रामावतार शास्त्री : अध्यक्ष महोदय, बिहार में जब भापा आन्दोलन चल रहा था, तथा पटना के प्रदर्शनकारियों ने वहाँ के प्रमुख दैनिक अखबार संचलाइट पर तथा सर्वोदय नेता श्री जयप्रकाश नारायण के मकान पर हमला किया था, साथ ही प्रजा-सोशलिस्ट पार्टी के दफ्तर पर भी हमला किया था। मुझे इस बात की खबर है कि उन प्रदर्शनकारियों का नेतृत्व कांग्रेस के नेता लोग कर रहे थे, मैं जानना चाहता हूँ कि क्या सरकार को भी इस बात की जानकारी है। यदि है, तो क्या सरकार ने उन नेताओं

को पकड़ने की कोशिश की है या उनसे जवाब तलब किया है ?

SHRI Y. B. CHAVAN : I will require notice for it.

SHRI NATH PAI : Mr. Speaker, Sir, the question is not of law and order. Basically, this is a far more serious thing. Mr. Chavan is trying to pass the buck to the States by saying that this is basically a question of law and order. You, Sir, will readily concede that this is a question of the unity of the country, the integrity of the country; and some of the activities like burning down the Flag, burning the Constitution and refusing to inaugurate a bakery because the words are in three languages, and so on, are acts of treason, acts which come under the Treason Act of this country. Yesterday, in the other House, Mr. Chavan had said, "let us not react disproportionately"—a sentiment which I fully endorse. But shall we be complacent about this kind of thing, when we are showing contempt to the Flag, which we never thought of, when the National Flag is unfurled at the Red Fort on the 15th of August every year in this country; that the Indian Flags will be burnt. What is the Government doing? This is not a question of law and order. It is a far more serious thing.

SHRI Y. B. CHAVAN : Law and order also is serious. Certainly I agree with him that what is involved is the unity of the country. Therefore I said we have to be very cautious in our approach to this matter and not react sharply and disproportionately. There is no question of complacency. The Madras Government itself has taken notice of it and has taken action.

MR. SPEAKER : Mr. Kachwai—last supplementary.

SHRI JYOTIRMOY BASU : I request you to extend the time so that the next question which is very important for West Bengal can be taken up.

श्री हुकम चन्द कच्छबाय : अध्यक्ष महोदय, अमी मन्त्री जी ने प्रश्न के उत्तर में बताया

था कि जो राष्ट्रीय ध्वज का अपमान किया गया उसमें कुछ लोगों के द्वारा उनको भड़काया गया था तो मैं जानना चाहता हूँ कि वे कौन लोग थे भड़काने वाले और क्या उनके खिलाफ आपने कोई कार्यवाही की है ? अध्यक्ष महोदय, केन्द्र की नीति पर, या यदि केन्द्र ने कोई प्रस्ताव पास किया तो उसके सम्बन्ध में भिन्न भिन्न राज्यों में जो आन्दोलन चलते हैं, और उसमें केन्द्र की सम्पत्ति को हानि होती है, तो क्या सरकार कोई ऐसा कानून बनाने जा रही है कि विभिन्न राज्यों में जो आन्दोलन चल रहे हैं जिन से केन्द्रीय सम्पत्ति डाक तार विभाग या रेलवे विभाग की हानि होती है उस हानि का मुआवजा उस राज्य सरकार से लिया जाय ?

SHRI Y. B. CHAVAN : So far as destruction of public property is concerned, there are ordinary laws of the land and they are certainly applicable to this matter. As far as the humiliation to the national flag is concerned, Madras has got its own Act about it. The previous Government had passed that Act. The Madras Government is taking action. When I referred to the language controversy, I did not suggest that some specific persons had influenced them or misguided them. I have no information about it.

MR. SPEAKER : Calling Attention, Mr. Tyagi.

SHRI JYOTIRMOY BASU : I have been requesting you for the last 10 minutes to extend the time so that the next question can be taken up. It is very important for West Bengal.

MR. SPEAKER : It will be a bad precedent and tomorrow everybody would made such a request if I allow your question today. We hardly finish about 4 or 5 questions every day. You think it is a very important question. There are some other members who will be thinking that some other question is important. If I go on extending, where will it lead to ?

Shri Tyagi—Calling attention.